

Indian Partnership (Madhya Pradesh Amendment) Act, 1998

34 of 1998

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Indian Partnership (Madhya Pradesh Amendment) Act, 1998

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An Act further to amend the Indian Partnership Act, 1932 in its application to the State of Madhya Pradesh. Be it enacted by the Madhya Pradesh Legislature in the Forty- ninth Year of the Republic of India as follows :-- 1. Received the assent of the President on the 9th December, 1998; Assent first published in the "Madhya Pradesh Gazette (Extraordinary)" dated the 21st December, 1998.

1. Short Title :-

This Act may be called the Indian Partnership (Madhya Pradesh Amendment) Act, 1998.

2. Amendment Of Central Act 9 Of 1932 In Its Application To The State Of Madhya Pradesh :-

The Indian Partnership Act, 1932 (No. 9 of 1932) (hereinafter referred to as the Principal Act), shall in its application to the State of Madhya Pradesh be amended in the manner hereinafter provided.

3. Substitution Of Schedule I :-

For Schedule-I of the Principal Act, the following Schedule shall be substituted, namely :--

[See sub-section (1) of Section 71]

MAXIMUM FEES

Document or act in respect of which the fee is payable	Maximum Fee
(1)	(2)
Statement under Section 58	Five hundred Twenty five Rupees.
Statement under Section 60	One hundred Five Rupees.
Intimation under Section 61	One hundred Five Rupees.
Intimation under Section 62	Fifty-three Rupees.
Notice under Section 63	One hundred Five Rupees.
Application under Section 64	Fifty-three Rupees.
Inspection of the Register of firms under sub-section (1) of Section 66	Twenty-six Rupees.
Inspection of documents relating to a firm under sub-section (2) of Section 66	Twenty-six Rupees.
Copies from the Register of Firms under Section 67	Eleven Rupees (For each hundred words or part thereof) :

Inspection of the Register of firms under sub-section (1) of Section 66 Twenty-six Rupees.

Inspection of documents relating to a firm under sub-section (2) of Section 66 Twenty-six Rupees.

Copies from the Register of Firms under Section 67 Eleven Rupees (For each hundred words or part thereof) :

Provided that the State Government may increase the rate subject to a maximum of five percent of the above rate in every two years.

Note.--In case where the applicant requires copies from the Registrar of Firms and Societies under Section 67 early Le. within five working days, he shall file separate application along with double amount of fee and the Competent Authority shall grant Copies within five working days.

1. Substituted by Notification No. F. 1(1)-62-2000-XI, dated 15-3-2001.